NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/427/ (IB)/2017

NAME OF THE PETITIONER(S)

: M.K SONS ENGINEERING PVT LTD

NAME OF THE RESPONDENT(S)

: EASUN REYOLLE LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Southank. Dhanasay

counsel on Responden-

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that they are willing to settle the outstanding debt as claimed by the Petitioner and prayed for time with the additional submission that in order to show bona-fide, she will also bring one D.D. as first instalment. At request, matter is adjourned for filing the schedule of payment along with the D.D. Put up on **07.09.2017 at 10.30 A.M.**

SO -(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)

MEMBER (JUDICIAL)

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